

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

(CC 9751/2005)

(From the judgement and order dated 07/04/2005 in WA No. 215/2004
of The HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

PERUMATTY GRAMA PANCHAYAT & ANR.

Respondent(s)

(With I.A. No.1 - appln(s) for c/delay in filing SLP and office report)

WITH SLP(C) NO. 21199 of 2005

(With prayer for interim relief and office report)

S.L.P.(C)...CC NO. 9755 of 2005, S.L.P.(C)...CC NO. 9775 of 2005

(With I.A. No.1 - appln(s) for c/delay in filing SLP and office report)

Date: 28/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s) Mr. K.K. Venugopal, Sr.Adv.

Mr. MKS Sreeghesh,Adv.

Mr. Venu Kumar,Adv.

Mr. Balraj B.,Adv.

Mr. K.R. Sasiprabhu,Adv.

For Respondent(s) Mr. H.N. Salve, Sr.Adv.

Mr. C.S. Vaidyanathan, Sr.Adv.

Mr. Manu Nair,Adv.

Mr. Mark Dsouza, Adv.

for M/S Suresh A. Shroff & Co.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Tag with S.L.P.(C) No.9385 of 2005.

(Neena Verma)

(Vijay Aggarwal

)
Court Master

Court Master